

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3947  
ANSWERED ON:20.04.2010  
DEVELOPMENT AID TO MILITANCY AFFECTED STATES  
Scindia Smt. Yashodhara Raje

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there is any provision to declare a district as militancy affected;
- (b) if so, the details of such districts declared so far, State-wise; and
- (c) the details of funds sanctioned, released and utilised for the development of such districts during the last three years, State-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (c): No, Madam. However, the Armed Forces (Special Powers) Act 1958, which extends to the North East region, contains enabling provisions to declare a whole or any part of a State as disturbed area, for the purpose of security.

Similarly, the Jammu and Kashmir Armed Forces Special Power Act, 1990, empowers the Governor of the State to declare the whole or any part of the State as disturbed area, for the purpose of security.